

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.Nos.1524/95 & 311/96

Monday this the 18th day of March, 1996.

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

O.A.1524/95

B. Shamsudeen, Superintendent of Police,
Vigilance Central Range, Ernakulam. ... Applicant

(By Advocate Mr. M. Ramesh Chander)

Vs.

1. The Union of India, represented by the Secretary, Ministry of Home Affairs, New Delhi.
2. The State of Kerala, represented by the Chief Secretary, Secretariat, Thiruvananthapuram.
3. The Selection Committee for Selection to the Indian Police Service constituted under Regulation III of the Indian Police Service (Appointment by Promotion) Regulations, 1955, represented by the Chairman, Union Public Service Commission Office, Shajahan Road, New Delhi.
4. The Union Public Service Commission, represented by its Secretary, Office of Union Public Service Commission, Shajahan Road, New Delhi.11.
5. Sri C.P.Nair, IAS, First Member, Board of Revenue (Former Home Secretary), Trivandrum.
6. Sh-ri K.Radhakrishnan Nair, Superintendent of Police, Intelligence SB CID (Special Branch CID) Vazhuthakkad, Trivandrum.
7. K.G.Somasundara Menon, Superintendent of Police, Crime Branch CID, Ernakulam.
8. Sri P.K.Manoharan, Superintendent of Police, Special Branch CID, Security, Vazhuthakkad, Trivandrum.
9. Sri S.R.Gopalakrishnan Nair, Superintendent of Police, Vigilance, Vigilance Headquarters, Trivandrum.
10. Sri P.K.Lambodharan Nair, Superintendent of Police, Vigilance & Security, Travancore Devaswom Board, Trivandrum.
11. Sri K.R.Purushothaman Pillai, Superintendent of Police, Crime Branch CID, Vanchiyoor, Trivandrum.

...Respondents

(By Advocates Mr. TPM Ibrahim Khan, SCGSC (R1,3&4)
Mr. D.Sreekumar (R.2)

O.A.311/96

K.C.Jacob, Superintendent of Police,
 State Crime Records Bureau (SCRB)
 Pattom, Thiruvananthapuram-4. ... Applicant

(By Advocate Mr.K.K.Ravindranath)

Vs.

1. State of Kerala, represented by Chief Secretary to Government of Kerala, Secretariat, Thiruvananthapuram.
2. Union of India, represented by Secretary to Government of India, Ministry of Home Affairs, New Delhi.
3. The Union Public Service Commission, represented by Secretary, Office of the Union Public Service Commission, Shajahan Road, New Delhi.
4. The Selection Committee for selection to the Indian Police Service constituted under Regulation 3 of the Indian Police Service (Appointment by Promotion) Regulations, 1955 represented by the Chairman, Union Public Service Commission Office, Shajahan Road, New Delhi.
5. Sri C.P.Nair, IAS, First Member Board of Revenue (Former Home Secretary) Thiruvananthapuram.
6. Sri K.Radhakrishnan Nair, Superintendent of Police, Kottayam.
7. Sri K.G.Somasundara Menon, Superintendent of Police Crime Branch CID, Ernakulam.
8. Sri K.R.Purushothaman Pillai, Superintendent of Police, Kasaragod. ..Respondents

(By Advocates Mr.T.P.M.Ibrahim Khan,SCGSC)
 Mr.D.Sreekumar (R1)

The application having been heard on 18th March, 1996, the Tribunal on the same day delivered the following :

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants herein who are members of the Kerala State Police seek a direction to include their names in the Select List for 1994-95 for appointment to the Indian Police Service under the Appointment by Promotion Regulations .

2. The currency of the Select List has reached its fag end. There is no question of re-opening the same at this late hour and

directing consideration of applicants herein, when more than six persons have already been appointed. This is not a fit case for exercising the discretion in favour of applicants.

3. We are told by counsel on all sides that applicants, by virtue of their seniority, are eligible to be considered for inclusion in the Select List for the year 1995-96. They are also within the eligible age limit. They will therefore be considered by the next Select Committee on their respective merits vis-a-vis the merits of other eligible candidates.

4. With these directions, we dispose of the applications. Parties will suffer their costs.

Dated the 18th March, 1996.

S.P.BISWAS
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

18.3/njj